(HAH).

country—whether in Assembly election in Gujarat or the next Parliament election—Government must come out with a proposal under which election expenses of the recognised political parties, whatever provisions they may make, must be met by the exchequer. The provision for printing posters should be made and also for designs. Arrangement for everything should be settled by the Commission. Same is the case with election expenses also. It this is done, I feel that we can put an end to the corruption.

Sir, lastly, I would like to submit, without going into any other argument, one thing to what Shri Janeshwar Mishra has said

My other submission is that now in our country, if you consider the role of the private sector and the public sector, it will be unwise to say that black-money is only applied in private sector and not public sector. Take the exemp'e of coal mines. The whole of coal mines authority, I think, is going to be collapsed and also the steel authority due to the inflow of blackmoney from the private sector to the officials of the coal mines management. I throw it a challenge and suggest a Committee may be immediately appointed by the Government to go into the assets of those who were earlier on the pay-role of the private management before take over in the Asansol-Ramganj area and now on the payrole of the coal mines authority. You will find their asset, have increased ten times. They are looting the money like anything. Without paying bribe and without paying money you cannot get the thinge done I do want the Minister should protect the interest of the honest officers but there is no reason why the corrupt officers be protected.

There is no provision in law whereby Birlas and Tatas are required to go into jail. Such persons should be hanged immediately. They have looted the country and are still collapsing the nation and the Government is just telling them to be good citizens. Apart from this Bill and apart from other measures we want the Government to take drastic measures otherwise the whole people of this country without having any political affiliation—should once again generate their force to launch a serious mass upsurge from which even the police and the military would not be able to protect their lives and they should be lynched.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): The hon Member has thrown a challenge to the Government. I would like to assure him it is not our intention to protect and shelter any officer who is corrupt. If the hon. Member has any material I would be happy if he sends the same over to us.

SHRI PRIYA RANJAN DAS MUNSI I am saying you immediately appoint a Committee by the Government. If I cannot prove these officers have more than doubled their properties I will resign from the House They are thieves.

SHRI B V NAIK (Kanara) Mr Chairman Sir, since there is hardly half-a-minute

MR CHAIRMAN: Now, we take up-Half-an-Hour discussion You may continue your speech tomorrow.

17,30 hrs.

HALF-AN-HOUR DISCUSSION

DFLHI SCHOOL TEACHERS COOPERATIVE
HOUSE BUILDING SOCIETY

MR CHAIRMAN Now, we shall take up the half-an-hour discussion regarding Delhi School Teachers Cooperating House Building Society Limited, Delhi

SHRI JAGANNATH MISHRA (Madhubani): Mr. Chairman, Sir, before I begin my speech, I would request you to give me a patient hearing for a few minutes because it is a very important subject, which affects the teachers who are examples of poverty.

The co-operative societies, as their name itself implies, stand for doing and undertaking such acts as may 315 Delhi School Teacher AUGUST 12, 1974 Delhi School Teacher 316 (HAH).

Shri Jaganneth Mishra].

result in non-discriminatory and equal benefits to all associated with them through a few persons chosen out of the general mass, but here is a society -called by the name of Delhi School Teachers Co-operative House Building Society Ltd., which has been brought nigh its doom by the mala fide acts of the very persons to whom the task of piloting its affairs was entrusted.

I hope that the House would have by now come to know sufficiently about the affairs of this Society through a number of questions asked and answered on the floor of the House. Sir, at the outset, I may plainly make it -clear that my sole motive for tabling this discussion is not to vilify anybody but it is the sincere intention to earn justice for the many innocent members who came into the fold of this society by investing their hard earned money, and especially when they got exasperated due to the absence of any concrete outcome.

This society was initially registered with the Registrar of Co-operative Societies, Delhi, in 1961. I understand that Government, as a token of regard for the community of the teachers as a whole, and in consideration of the services rendered by them to the society, had helped them in securing a notified land measuring 150 acres, which was, however, later on, reduced -to 90 acres as it stands now.

:

The remaining 60 acres of land which was originally purchased by the society could not be placed at the -disposal of the society because of the non-depositing of the required amount which was mainly due to the lapse on the part of the then persons controlling the affairs of the society. This land has still not been earmarked for any purpose, and as such it can be made available to the society for ensuring a plat to each and every member who has so long patiently pinned his destiny with the society, n

(HAH). As I have already pointed out the reason for the doom of the society is the misdoings of the so-called officebearers of the society. Forgetting all canons of morality and the trusteeship reposed in them by the general body of the society, these office-bearers. fell out among themselves with the result that the sacred records of the society did not remain centred in the proper hands.

Sir, according to the rules, the accounts of every society should be audited annually consequent to which fresh elections of office-bearer should take place so that if during the course of the auditing of the accounts, some lapses come to light, the concerned persons may be held responsible for them and may get drubbing for their misdeeds.

This irregularity not only continued but was further deepened as since 1966 no auditing of accounts was done and the regular annual feature of electing the office-bearer was not gone through.

Round about 1967, the society was required to deposit the balance amount of money with the Government as cost of the land. The society finding itself in a tight corner, having been left with no fluid money, and also finding no chance of realising any instalment from the then members, as the repeated calls on them to make such deposits did not bear any result, enrolled some new members, both teachers and. non-teachers. The non-teachers were enrolled by the society as per the general practice of enrolling members from groups other than those stipulated in the bye-laws such as professionals and other service classes. In fact, the necessary amendment to the bye-laws was also understood to be made and the Registrar of Co-operative Societies informed in 1962 itself.

The non-teachers were assured in unequivocal terms that the society had obtained due authorisation from the Government for their enrolment and

the strong of the first out

that there was also sufficient land for their accommodation in the society.

The affairs of the society continued to be in doldrums and the members smacking some foul play as they were not kept apprised of the regular course of developments and the financial position of the society as per practice followed in all societies, started raising their voice with all the concerned authorities for securing justice to them. Realising the gravity of the situation, the registrar instituted an inquiry in March, 1972. But it is very tragic and unfortunate that the inquiry which should normally not have taken more than three months has not been completed so far. The main reason for the dragging on of the inquiry is the non-production of the records of the society by its so-called officebearers to the inquiry officer

But here I do not blame only the office bearers for concealing the records as they were tempted to make this concealment so as to cover up their misdeeds. But even the Government have not remained unscathed to perform their part of the duties to procure the records by going through due procedure of law. I am pained to know that the search warrants for securing the records of the society issued by the Registrar against some office-bearers were brought to their knowledge much in advance of the actual issue, giving chance to them to manipulate the affairs.

When inquiry could not produce any concrete result till March 1974 and the anxiety of the innocent members has been voiced both in and outside this House, the Government at long last issued a public notice on 2nd March 1974 through press and other agencies requesting the members to file affidavits in support of their membership to the Enquiry Officer till 30 April 1976. In response to this, 1405 affidavits have been filed. Since then, more than

three months have already elapsed and the list of members is yet to be finalised whereas the completion of the enquiry should not have taken more than three months.

As per the lay-out of the colony, there are only 1031 plots and as against this, the membership of the Society as per the affidavits received in the Registrar's Office comes to 1405. Now a very serious and honest responsibility lies on Government to ensure that justice is done to the innocent members who have invested their hardearned money for periods ranging from 7 to 13 years in the sincere hope of getting a plot of land.

Non-production of records for over two years goes to prove sufficiently that the affairs of the Society have been in doldrums and the fate of the 1405 members cannot be kept in darkness and uncertainty any longer. The Government being the guardian of the people's welfare is required foremost to ensure justice to the affected persons and here is a chance keeping in view the fact that the membership of the Society is confined mostly to the persons of limited and narrow means when the Government can help them to realise their due share of plot of land

In fact, Government should have quite sometime back taken the affairs of the Society into its own hands in order to straighten the affairs and the same which has not been done, should now be done and the affairs so arranged that each and every member is so assured a piece of land in the shortest possible time. It should not be difficult for the Government to assure a plot to each and every member ' by taking recourse to all possiblemeans at their command. These means can be like revising the layout of the colony with a view to carve out more plots and by releasing the additional land which was originally earmarked for the society. Towards this direction, it is very important that the

### 319 Delhi School Tempher AMGUST 12, 1974 Coop, House Bldg. Society Coop (HAH).

[Shr: Jagannath Mishra]

enquiry should be completed forthwith and the affairs taken over by Government, including the development of land, to do remedies suggested above

In view of all that I have narrated, the following questions arise and I would request the hon Minister to give specific and categoric replies to them

What are the main reasons responsi ble for delaying the report of the Enquiry Officer? What steps have been so far taken by the Enquiry Officer to extort the records of the Society from the recalcitrant members by taking recourse to the provision of law? Whether the non-production of records by the office-bearers for such a long time does not empower the Government to take over the affairs of the Society into their own hands to safeguard the interests of the members If so, do the Government now propose to take over the affaus themselves forthwith? Is it a fact that a handsome amount of money was paid to the contractor engaged for development work in advance? If so the total amount paid in relation to the development work so far done by him' Since the number of plots to be carved out of the allotted land to the Society as per the approved plan falls much short of the total membership of the Society how do the Government propose to accommodate all the members? How many persons on the basis of the affidevits have called for refund of the deposits made by them with the Society and for cancellation of their membership" As the development cost of land is increasing day by day, do the Government propose to safeguard the interest of the members by entrusting the remaining development work to agency like the some Government DDA? Have the Government reconciled the deposits claimed to have been made by the members in their affidevety with the records of the society?

MIRE ARMIN SETHE (Bhadrak): After hearing the statement of my hon

friend Mishrail, everybody should be astonished to know how things are going on in this particular society Ina nutshell, I should like to ask the hon Minister one or two questions According to the bylaws of the society elections to the managing committee should be held annually and its accounts should be audited every year by an auditor appointed by the Registrar of the Delhi Administration Why has this audit not been done? If it was done what are the findings of the auditor? It is known that corruption and bungling were going on in this society Why did not the Government take all necesary steps to ensure observance of the elections and auditing o, the accounts of the society?

1974 Delhi School Teacher Coop House Bilds Switter

(HAdinge

श्री मलचम्द हांगा (पाली) . 1668 के बाद ग्राज 1974 है मेहरबानी कर के ग्राप यह बताइए वि म्राप के रजिस्टार क्या नीद ने रहे है। या भागम से सो रहें है ? उन रजिस्टार से बाप पृष्ठिण कि जो सोसाइटी के वाइ-लाज है उम का पालन नही हम्रा इस के लिए जिस्मेदार कीन है ? पहला प्रम्म यह है कि इन्होने बयो मही इन के जो बाइ-लाज बने हुए वे उन का पालन किया? कितमा रुपया इक्ट्ठा किया ? क्या कोई गुप्ता साहब थ जो ठेकेदार से मिल कर 9 लाख रूपया खा गए भीर वहा विकास हवा ही नहीं ? भार यह उत्तर दे दें कि एन्क्वायरी हो रही है। हम इस से सेटिस्फाइड नहीं होगे । वहा स्या विकास हमा ? भूमि के डैक्लपमेंट के लिए रुपया किस किस ने दिया, कितने भादमियों ने दिया ? सोसाइयटी में कितने मेम्बर्स की जन्म रत थी? ये सोसाइडी को बदनाम करने वाले जो लोग हैं? वे कौन है? कीन ठेकेवार वा? क्या बहां पर हुनेज बन गई ? रीड्स बन गई कार रोक्स के क्यर लाइट लग वर्ड । के की एक बुक्ता नाम के कीन व्यक्ति के उनका बोर्बान्यक्षनक्सा?पुक्तिस द्वारा हक्ककिया मशका कर उनको कथा को वहीं करावा नवारे इन गरीब टीचरी मे जो क्षेयें जमा हुए Coop. House Bldg. Society (HAH).

Shri Annasaffeb P. Shindel

terruptions). I do not know. The difficulty now is: how to proceed. Actually, I had written some letters to the Delhi Administration to see that the inquiry is expedited. They are sympathetic and the Et. Governor himself was good enough to go into these matters and order that the inquiry should be expedited as early as possible.

#### 18.60 hrs.

Nowe it appears-though my figures may not be taken as final as the final accounts are not there—that about Rs 30-34 lakhs and not Rs. 9 lakhs seem to have been collected from the Members. Membership list is under dispute; the Audit Report is available of the year 1966-67; out of 1,300 so, about 600 are found to be common and the rest are under dispute. We should ask them to produce receipts, whether they have share certificates etc. All these things should be verified. General notice was issued. All these materials which are required are being collected Rs. 12 lakhs had been paid to the Delhi authorities for the land. The contractor has admitted that he has received Rs. 22 lakhs and about Rs. 18 to Rs. 19 lakhs he has spent for development. These are matters requiring closer scrutiny and verification and the report should be available for us.

SHRI B. V. NAIK: About Rs. 20 to Rs. 35 lakhs were spent and may I know whether they were properly spent or not? Are you satisfied?

SHRT ANNASAHEB P. SHINDE: Rs. 12 to Rs. 13 lakhs were paid for the land to DDA. This has gone to the authorities concerned. This is quite large chunk of land. Development amount is paid to the contractor. It is the contractor's admission that he has received Rs. 22 lakhs. But the unfortunate part of the story is this, riamely, that the members are nowhere No allotment of land has taken place Nobody knows what is happening to their money. The whole

s in a state of confusion. As Mr. Naik knows cooperation in double-edged weapon. It can serve the purpose of the middle class and the poor if used properly. It can be an element of self-destruction used badly, because of in-fighting and group-fighting etc. We have suggested to Delhi Administration that they must take immediate action in the matter and it will be seen that whatever has to be done to protect the interests of members is done.

As Mr. Naik knows, it would be difficult to take any decision unless proper records are there; we must know how much money was paid, to whom this has been paid etc. So, these accounts are being collected

SHRI B V. NAIK: Excuse me for interrupting you. Don't tell us about the records etc. We know that they are not available and you are trying to get them. But may I know whether this Rs 21 lakkis, which contractor has admitted he has received, has been properly spent not. Have some engineers certified about the utilisation?

SHRI ANNASAHEB P. SHINDE We will ask the Enquiry Officer. We must have information.

SHRI B. V. NAIK: That means you have not yet asked

Have you SHRI M. C. DAGA: visited the site? Have you seen it?

SHRI ANNASAHEB P. SHINDE: I have not seen. I can understand the anxiety of hon. Members and I would respectfully say that everybody who has participated has made very good suggestions and they have very good intentions and the interests of middleclass person-I can tell the Mon. Members that, as I have already stated, we have asked the Delhi Administration to enquire into the matter and give the report as cher Coop, House Bldg. Society (HAH).

of the Delhi Administration, no action was taken and I really do not know the cause because from the records it is not clear. There seems to be some politics involved in it as Mr. Pandey said. I do not want to name any political party because it is not right on my part. But it seems to be—it is not a very authentic information...

SHRI B. V. NAIK: We can guess which Party it is.

SHRI ANNASAHEB P. SHINDE: Two factions, it seems to me, were fighting in the society for leadership of the society and the party in power at that time failed to take any action and there was some delay. Later on, when the Delhi Administration took action and they issued a notice for supersession, the Society immediately bled a writ against the supersession and the ultimate result was that the supersession order had to be withdrawn for one reason or the other. Later on, it happened that....

SHRI M C. DAGA: Wus there a 'tay order?

SHRI ANNASAHEB P. SHINDE: A stay order was issued by the Court.

SHRI M. C. DAGA: What was the judgment of the Court?

SHRI ANNASAHEB P. SHINDE: Actually, the writ was withdrawn. There seem to be some other reasons for this. Later on, an inquiry was instituted, and the High Court gave some time limit. It has been mentioned here that the High Court actually said that some time should be given to the society. This is the order:

After hearing the Counsel, on 11th November, 1972 the High Court gave the following orders:

'After hearing the Counsel for the direct that the Society should furdirect that the Society should furcher Coop. House Bldg. Society (HAH).

nish to the Enquiry Officer all the records available with it so that the proceedings before him could be expedited.'

The Court wanted the inquiry to be completed before 30th April, 1973. That appears reasonable. Later on, it was also decided that the Society should produce before the Inquiry Officer all the relevant information on a day to be fixed by the Inquiry Officer. The Court said:

"The Enquiry Officer will then complete the Enquiry, if possible, by 30th March, 1973."

Then, the whole history started. When this inquiry was started, no record was available. Now, how do we enquire as to who are the members and how the amounts have been spent? From whatever limited records that were available, proper links could not be established.

Now, there are important issues involved Who are the Members of the Society? The difficulty is that there are no proper records maintained Then, there is not a particular bank where the amount has been deposited. The information is that different groups have deposited amounts in different banks. So, it becomes very difficulty for any government authority when proper records are not there and proper accounts are not maintained and proper membership register is not maintained How can blame the administration?

SHRI M. C. DAGA: It is the duty of the Registrar of Co-operative Society to see that every year there is auditing done and the society has been performing its duty.

SHRI ANNASAHEB P. SHINDE: Now what happened is: searches were taken for securing the records. Now, unfortunately, the Secretary of the Society, whose house was searched, no records were found.... (In-

### Coop House Bldg Society (HAH)

### [Shii R S Pandey]

contemplate to see that these kind of squables and disputes which are going on and which have created obstruction and hindrance are moved and their purpose is fulfilled so that they get their plots and the construction is started. Whatever wrong has been done by the Registrar or by the Accountant, by this or that person has got to be properly investigated.

Way I suggest why not the entne thing be investigated by the DDA or by the Delhi Administration so that a proper inquiry is conducted and all those persons who are involv ed are brought to book? Something must be done in this respect Mr Daga said, a secret inquiry must pe conducted Those persons who have grabbed the money must be brought to book and proper punishment should be given to them so that in the name of cooperative society such cases where all these interested people who are involved in politics there do not occur

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE)

Mr Chairman, Sir, I am thankful to my colleague Shri Mishraji, who has raised this Half-An-Hour discussion on the floor of the august House I also consider it to be a very important cause

I entirely share the views of my hon friend, Shri Pandey ji, when he said that these are the middle-class people with, limited means and that many of them must have invested their life-savings with the Society

What seems to have happened 15 this There seems to be a lot of misunderstanding as my hon friend, Shri Naik, said that there has been a lot of delay and why we are not taking any steps. The main difficulty in this case is that there seems to be, obviously, in-fighting amongst the members of the Society. It is true that the Society was registered in 1961. In the beginning normally

## Coop. House Bldg Society (HAH).

when the Cooperative Societies came into being, there was no occasion Government to intervene. Naturally, it is the responsibility of the Delhi Administration. We come in only for explaining to the hon Members here. The Delhi Administration is responsible for looking after the interests of the cooperatives.

In this case, there was no occasion for the Delhi Administration to intervene so long as there was complaint The Society was formed and some land was allotted to them. These people boung middle-class people have only limited means Name turally, the Delhi Administration was sympathetic and they found some good land near Shahdara for the Society What happened thereafter was that when some complaints came to the Delhi Administration, naturally, their accounts were audited I got the Audit Report with me I do not want to take much time of the House in going into the details of it The Audit Report is actually dated 17th October 1966 It showed that a lot of mal-practices were involved in this case First of all, the registered membership of the Society was not very clear The proper records were not maintained Many persons who were not eligible for being registered as members were listed as members

There were even some cases of defalcation or misappropriation. Even the accounts were not properly maintained. Actually, the Auditor himself suggested that one Mr Rain Prakash Gupta was advanced Rs 5 000 in 1961 on different dates for the purchase of stamps and other expenses and ha kept this amount upto 11th May, 1965. A case of misappropriation has been sent to the SP. Crime against him This report showed that for the first time the Society's affairs were not in order

Then, later on between 1966—1969, obviously there seems to be some delay involved because while some malpractices came to the notice

### cher Coop House Bldg Society (HAH)

उनका क्या हु आरे कितने कार्यमियो से रूपया लेना था, कित्नभी जंगीने एकाट करनी बी? कितने-कितन दक्ष के प्लाइस थे ? कितने प्लाइस एलाट किए जाने में ? किस हा सबका भाषा था रे ऐंड बटाहिय मेट बंबा दिय ? 1966 के बाद एक बार भी उसका झाडिट का नहीं हमा, एक बार भी उस का एले नशान क्यो नही हुझा? रिकस्ट्रार ने एनकायरी इस्टीड्वट की ती कीन आफिसर वा जिस ने एत्सवायरी की बीर रिपोर्ट उस न क्या दी ? आप यह बताइए कि जो इपया खा गए वह क्लिनेगा कैसे? श्राज जमीन की कीमत कितनी बढ गई है भीर डेवलपमेंट चार्जेंब कितने बन गए हे ? क्या उनसे किसी भादमी की जमीन मिलेगी तो कब तक मिलेगी क्या उस का रास्ता हामा या वह जमीन गई भीर पैसा भी गया ? उन लोगो के खिलाफ जिन्होने बाइ लाज का ब्रीच किया क्या ऐक्सन लिया ' में शिन्दे साहब से कहर कि ऐसा सक्त ऐक्शमं लीजिए कि वे भी याद करे

SHRI B V NAIK (Kanara) 2(d) ask "if not, the Questibh No reasons for the delay" to which the answet is "as there has been no undue delay in the matter, the question does not arise" This case has been going on since 1967 till 1974 and the Minister comes and tells there has been no delay in the years. last eight Is this way to get things done? has certainly been delay I do not know of the extent of the fraud involved, though obviously this is a case of fraud What is the amount involved in the fraud? Is it Rs 9 lakhs, as has been stated by an hon Member? Secondly, why has it taken such a long period of time for retrieving the members' register? Shall I presume that all the other relevant documents and books of accounts in this institution are also extinguished?

### cher Coop House Bldg Society (HAH)

Who is responsible for that? Thirdly, why 19 it necessary to have recourse to an affidavit, as in the case of freedom fighters or others who had been to rail and who cannot produce a certificate? A number of people will be having receipts in regard to whatever they have paid This is apparently a case where the Delhi Administration as well as the Ministry of Cooperation have not been able to look into it m depth and they have been trying to exonerate delay involved Why cann't you sus pend the management? If you find any official who is hand in glove with these people who are blackmarketeers who are defrauding the public and also the poor school teachers you should give them the same treatment which you give to traitors, counterfeiters and blackmarketeers

SHRI R S PANDEY (Ramandgaon) I have got the greatest sym pathy for the teachers because they belong to a group which has got a small earning capacity In 1961 about 90 acres of land were allotted by the Government and 1,300 mesabers who were teachers were enrolled Firstly, is it not a fact that there were two sections among the members, both belonging to the Jan Sangh who went on quaridling, and that is why nothing has been done substantially in order to construct buildings and fulfill the purpose for which the land was allotted?

As I said at the very outset, they are the small people, the poor people, not small in the sense that they are small but small in the sense that they arc getting very small salary Somehow or other they contributed their money, in order to have some roof over their head Their life-savings Taking into consideraare involved tion that their life-savings are invoived I want to know what arrangement the Government is going to

# 329 Delhi School Tea- SRAVANA 21, 1896 (SAKA) Delhi School Tea- 330 cher Coop House Bldg cher Coop House Bldg Society (HAH)

early as possible We will also try to see that there is proper Committee of Management and proper allotment of land is made thereafter so that those who have invested their life savings in the society would get their due

I do not fhink much would be lost. The value the lind has appreciated very much as compared to the year 1966 when the society was set up. Of course, land is a very important thing. After the Committee comes into being as a result of elections, I think it should be possible to protect by and large, the interests of the members of the society.

SHRI JAGANNATH MISHRA What do you propose to do with regard to the society itself?

SHRI ANNASAHEB P SHINDE There is no committee of management This is the only thing I can say As far as Union Department of Cooperation is concerned, I can assure you hat everything will be done to persuade the members to accept the advice

SHRI JAGANNATH MISHRA The point is that the money has been collected already. The Minister must say something about the society which is the root cause of all evils. Money has been collected by the society and so something should be said about the society.

MR CHAIRMAN Have you anything to say?

SHRI ANNASAHEB P SHINDE No, Sir

18 07 hrs

9ca

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 13, 1974/Sravana 22, 1896 (Saka)